

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

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O.A. 1083/91.

Dt. of Decision : 23.5.94.

P. Ramappa

.. Applicant

Vs

1. Divisional Railway Manager,
SC Rly, Guntakal,
Anantapur District.
2. Senior Divisional Personnel Officer,
SC Rly, Guntakal, Anantapur District. .. Respondents.

Counsel for the Applicant : Mr. S. Lakshma Reddy

Counsel for the Respondents: Mr. K. Ramulu, SC for Rlys.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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OA.1083/91

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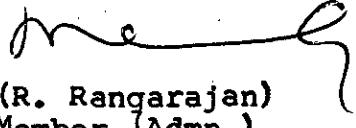
JUDGEMENT

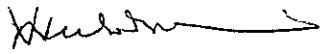
(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

This application was filed on 19-11-1991 praying for a declaration that the action of the respondents in not fixing the pay of the applicant in the revised pay scales of 1986 in terms of the option exercised through his option form on 16-9-1988 is illegal, and for a consequential direction to the respondents to fix the pay of the applicant at Rs.1640/- as on 20-12-1986 with all consequential benefits.

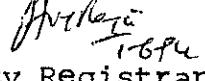
2. In para-5 of the reply it was stated that the pay of the applicant was fixed at Rs.1640/- with effect from 1-12-1986 in the IV Pay Commission pay scales of Rs.1350-2200 and further increments were granted as per proceeding No.G/P.487/III/Rng. dated 7-2-1992.

3. The OA has thus become infructuous and accordingly it is dismissed. No costs.


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : May 23, 1994
Dictated in Open Court


Deputy Registrar (J)CC

To

1. The Divisional Railway Manager, S.C.Rly,
Guntakal, Anantapur Dist.
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2. The Senior Divisional Personnel Officer, S.C.Rly,
Guntakal, Anantapur Dist.
3. One copy to Nr.S.Lakshma Reddy, Advocate, CAT.Hyd.
4. One copy to Mr. K.Ramulu, SC for Rlys CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

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